

ITEM NO.113

COURT NO.5

SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 547 OF 2001

STATE OF U.P.

Appellant (s)

VERSUS

BASANT BALLABH PANDEY

Respondent(s)

Date: 31/05/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA
(VACATION BENCH)

For Appellant(s) Mr. Pramod Swarup, Adv.
Mr. R.K.S. Yadav, Adv.
Mr. Sanjay Kr. Singh, Adv.
Mr. Anuvrat Sharma, Adv.

For Respondent(s) Mr. Vijay Panjwani, Adv. (A.C.)

UPON hearing counsel the Court made the following
ORDER

Mr. Pramod Swarup, learned counsel for the appellant seeks
six weeks time to file status report in regard to the children Kr. Chandra
Pandey and Vivek Pandey in respect of whom the High Court has directed
payment of aid of Rs.10,000/- every year.

(R.K. DHAWAN)
COURT MASTER

(RADHA R. BHATIA)
COURT MASTER